

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.92/MP/2023 along with IA No. 24/2023**

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Central Commission through its Order dated 03.01.2023 in Petition No. 128/MP/2022.

Date of Hearing : **9.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited and 2 Ors.

Parties Present : Shri Shreshth Sharma, Advocate, TPCL  
Shri Neelkandan Rahate, Advocate, TPCL  
Shri M. G. Ramachandran, Sr. Advocate, GUVNL  
Shri Anand Ganesan, Advocate, GUVNL  
Ms. Ashabari Thakur, Advocate, GUVNL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for an adjournment in the matter. Learned counsel for the Petitioner also pointed out that parties are also engaged in the settlement discussions.

2. Learned senior counsel for the Respondent, GUVNL submitted that by the present Petition, the Petitioner has sought to initiate the appropriate action against the Respondent for the non-compliance of the Commission's order dated 3.1.2023 in Petition No. 128/MP/2022, which subsequently came to be stayed by the Appellate Tribunal for Electricity by its order dated 6.4.2023. Learned senior counsel also pointed out that the Respondent has also filed a Petition No. 117/MP/2023 against the Petitioner herein, invoking Section 79(1)(b) and (f) as well as Sections 142 & 146 of the Electricity Act, 2003 ('the Act') for adjudication on matters relating to the obligation of the Petitioner to supply electricity in terms of directions issued by the Ministry of Power, Government of India under Section 11 of the Act dated 20.2.2023, which is listed for hearing on 11.10.2023 and the present Petition may also be listed along with the said Petition.

3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and directed to post the present matter along with Petition No. 117/MP/2023.



4. The Petition will be listed for hearing along with Petition No. 117/MP/2023 on 11.10.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**